

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

M.A.No.339/2002

Date of order: 28.8.2002

In O.A No.466/95

Shambhu Dayal Chejara

...Applicant.

Vs.

Union of India & Others

...Respondents.

Mr.N.C.Goyal - Counsel for applicant in the M.A.

CORAM:

Hon'ble Mr.H.O.Gupta, Administrative Member

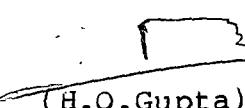
Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

This Misc.Application dated 16.8.02 has been filed for extention of time by two months for implementing the order dated 17.4.02 passed in O.A No.466/95. The reasons given for extension of time is that after receiving the order, the matter was under consideration and under correspondence with the Principal Chief Post Master General, Jaipur. We are not convinced of the reasons given by the respondents for granting extention of time. Accordingly, the M.A. is dismissed.

  
(M.L.Chauhan)

Member (J)

  
(H.O.Gupta)

Member (A)